

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 65/91
~~XXXXXX~~

199

DATE OF DECISION 9.8.91

P Thomas

Applicant (s)

Mr TA R^jan

Advocate for the Applicant (s)

Versus

Union of India rep. by the Respondent (s)
Secretary, Ministry of
Communications, New Delhi & others.

Mr Mathew J Nedumpara, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

Mr N Dharmadan, J.M

The grievance of the applicant in this case is against the regularisation. ^{Non-} He has filed this application for a declaration that the non-regularisation of his services is illegal. He also prays for a direction to the respondents to regularise his services from the date of regularisation of his immediate junior in Group D post.

2 Respondents have filed a statement. To-day when the case was taken up for hearing, the learned counsel for the applicant produced before us a Memo No.E.52/CM/Court Case/19 dated 7.6.91 by which the applicant has been regularised in Group D post as

regular mazdoor in the department with effect from 26.12.88 in the scale of Rs 750 -940.

3 The learned counsel for the applicant submitted that the applicant is entitled to be regularised as Group D employee from 1983 based on the order dated 10.2.83 granting regularisation to one Shri Aravindakshan Pillai, ^{who is} but according to the applicant ^{he is} junior to him. However, we are not examining the claim of the applicant for regularisation from the earlier date in view of the order already passed in this case as referred to above. In the light of this order dated 7.6.91 we are closing this application preserving the right of the applicant to move the respondents for getting relief based on the order by which Shri Aravindakshan has been regularised.

4 The application is closed as above and there will be no order as to costs.

N. Dharmadan
(N. Dharmadan)

Judicial Member

9.8.91

Uve
(NV Krishnan)
Administrative Member